

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-181(ND)2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.02.2018**

**NAME OF THE COMPANY: M/s. Idea Estates Pvt. Ltd. Vs. M/s. Enriched
Restaurant Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

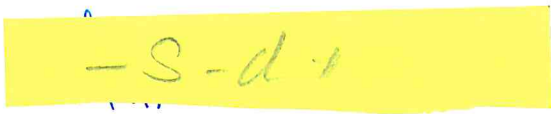
**Present: Ms. Ritika Shaw and Mr. S. R. Arora, Advocates for the
Petitioner**

ORDER

Id. Counsel for the Petitioner is present. Petition has been filed by the Operational Creditor seeking for the recovery of the rents in relation to immovable property and defaults arising thereon on the part of the Corporate Debtor. However legal issue is pending in Appeal before the Hon'ble NCLAT in the matter of Pramod Yadav vs. Divine Infracon Ltd. and judgment is awaited.

In the circumstances, this matter is adjourned to 14th March, 2018.


**(Deepa Krishan)
Member (T)**


**(R. Varadharajan)
Member (J)**